

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

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## THIRTEENTH REPORT

(Presented on 31.7.2015 )

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirteenth Report.

2. The Committee met on 27 July, 2015 for

- I. Examination of sixteen Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Dr. Kirit Premjibhai Solanki, Sarvashri Adhir Ranjan Chowdhury and Nanabhau Falgunrao Patole, M.Ps.

### Examination of the Constitution (Amendment) Bills

3. The Committee examined the following sixteen Constitution (Amendment) Bills:-

1. The Constitution (Amendment) Bill, 2015 (Insertion of new article 25A) by Shri Yogi Adityanath, M.P.

The Bill seeks to insert a new article 25A in the Constitution with a view to ban religious conversion by inducement or by force.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

2. The Constitution (Amendment) Bill, 2015 (Amendment of the Eighth Schedule) by Shri Nishikant Dubey, M.P.

The Bill seeks to amend the Constitution with a view to include 'Angika' language in the Eighth Schedule.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

3. The Constitution (Amendment) Bill, 2015 (Amendment of article 58) by Shri Nishikant Dubey, M.P.

The Bill seeks to amend article 58 of the Constitution with a view to provide that only those citizens who are born in India shall be eligible to hold the office of the President of India.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

4. The Constitution (Amendment) Bill, 2015 (Amendment of article 58, etc.) by Dr. Bhola Singh, M.P.

The Bill seeks to amend the Constitution with a view to provide that only those citizens who are born in India shall be eligible to hold the offices of the President, the Vice-President and the Prime Minister of India.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

5. The Constitution (Amendment) Bill, 2015 (Insertion of new articles 275A and 371K) by Dr. Bhola Singh, M.P.

The Bill seeks to insert new articles 275A and 371K in the Constitution with a view to provide for financial assistance to the State of Bihar from the Consolidated Fund of India as grants-in-aid. The Bill also empowers the President to make special provisions regarding long term developmental schemes, flood control, drinking water, infrastructure and education with respect to the State of Bihar.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

6. The Constitution (Amendment) Bill, 2015 (Insertion of new article 31) by Dr. Bhola Singh, M.P.

The Bill seeks to insert a new article 31 in the Constitution with a view to make it mandatory on the part of the State to provide to persons living below poverty line certain facilities such as adequate healthcare, shelter, education upto the level of graduation, guaranteed employment and essential items of daily use at concessional rates.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

7. The Constitution (Amendment) Bill, 2015 (Amendment of article 72) by Dr. Kirit Premjibhai Solanki, M.P.

The Bill seeks to amend article 72 of the Constitution with a view to provide that the President shall exercise the power to grant pardons, reprieves, respites or remission of punishment or to suspend, remit or commute the sentence of any person convicted of any offence relating to sedition or waging war against the State or terrorist activities within a period of **one year** from the date of receipt of petition of mercy.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

8. The Constitution (Amendment) Bill, 2015 (Substitution of new article for article 340) by Shri Rajeev Satav, M.P.

The Bill seeks to substitute a new article for article 340 of the Constitution with a view to provide constitutional status to the National Commission for the Other Backward Classes on the lines of National Commissions for Scheduled Castes and Scheduled Tribes.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

9. The Constitution (Amendment) Bill, 2015 (Insertion of new articles 16A and 16AA) by Shri Om Prakash Yadav, M.P.

The Bill seeks to insert new articles 16A and 16AA in the Constitution with a view to include in the Chapter on Fundamental Rights provisions of gainful employment to all eligible citizens, unemployment allowance and subsistence allowance to old-age, sick and disabled citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

10. The Constitution (Amendment) Bill, 2015 (Amendment of article 51A) by Shri P.P. Chaudhary, M.P.

The Bill seeks to amend article 51A of the Constitution with a view to make it a Fundamental Duty of every eligible citizen to cast vote in the elections to the House of the People, Legislative Assemblies and institutions of local self-Government.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

11. The Constitution (Amendment) Bill, 2015 (Insertion of new article 21B) by Shri P.P. Chaudhary, M.P.

The Bill seeks to insert new article 21B in the Constitution with a view to provide that the State shall ensure provisions of safe drinking water and sanitation facilities to all citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

12. The Constitution (Amendment) Bill, 2015 (Amendment of article 124) by Shri P.P. Chaudhary, M.P.

The Bill seeks to amend article 124 in the Constitution with a view to increase the age of retirement of Judges of the Supreme Court from 65 years to 70 years.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

13. The Constitution (Amendment) Bill, 2015 (Amendment of articles 217 and 224) by Shri P.P. Chaudhary, M.P.

The Bill seeks to amend articles 217 and 224 of the Constitution with a view to increase the age of retirement of Judges of the High Courts from 62 years to 65 years.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

14. The Constitution (Amendment) Bill, 2015 (Insertion of new article 324A) by Shri P.P. Chaudhary, M.P.

The Bill seeks to insert new article 324A in the Constitution with a view to provide that Election Commission shall, as far as possible, endeavour to conduct elections to the House of the People and Legislative Assemblies of all the States simultaneously.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

15. The Sixth Schedule to the Constitution (Amendment) Bill, 2015 by Shri Vincent H. Pala, M.P.

The Bill seeks to amend the Sixth Schedule to the Constitution with a view to:-

- (i) increase the numbers of members in District Councils from 30 to 40;
- (ii) bring traditional occupation of tribals including those relating to mines and minerals under the legislative competence of the District Councils; and

- (iii) protect customary practices and interests of the tribals.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

16. The Constitution (Amendment) Bill, 2015 (Amendment of the Seventh Schedule) by Shri Gajendra Singh Shekhawat, M.P.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transfer entry 56 of Union List and entry 17 of State List pertaining to 'Regulation and Development of Inter-State Rivers and River Valleys' and 'Water', respectively, to Concurrent List.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

#### **Allocation of time to Resolutions**

4. The Committee recommend allocation of time to three resolutions as follows :-

- (i) Resolution by Dr. Kirit Premjibhai Solanki - 2 hours  
regarding review of education policy.
- (ii) Resolution by Shri Adhir Ranjan Chowdhury - 2 hours  
regarding formulation and implementation of a time-bound comprehensive action plan to overcome the problem of safe drinking water in the country.
- (iii) Resolution by Shri Nanabhau Falgunrao Patole - 2 hours  
regarding creation of a new State of Vidarbha.

## Recommendations

5. The Committee recommend that ó

- (i) Sarvashri Yogi Adityanath, Nishikant Dubey, Dr. Bholá Singh, Dr. Kirit Premjibhai Solanki, Sarvashri Rajeev Satav, Om Prakash Yadav, P.P. Chaudhary, Vincent H. Pala and Gajendra Singh Shekhawat, M.Ps. be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1) to (16) of paragraph 3 above; and
- (ii) the allocation of time to three resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

27 July, 2015

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5 Shravana, 1937 (Saka)

DR. M. THAMBI DURAI

*Chairperson,  
Committee on Private Members'  
Bills and Resolutions.*

